



ITEM NO.51

COURT NO.14

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 411/2024

(Arising out of impugned final judgment and order dated 01-03-2023 in CRLA No. 258/2018 passed by the High Court of Judicature at Allahabad)

RISHI TALWAR

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 11-03-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Aarif Ali, Adv.
Mr. Pankaj Tiwari, Adv.
Mr. Shahid Nadeem, Adv.
Mr. Mujahid Ahmad, Adv.
Mr. Mohd Ehatsham Rao, Adv.
Mr. Dhirendra Kumar Verma, Adv.
Mr. Chand Qureshi, AOR

For Respondent(s) Mr. Arup Banerjee, AOR
Mr. Amit Poddar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

We have heard learned counsel for the appellant.

Learned counsel for the respondent seriously opposes the prayer for bail based on the medical report.

We are inclined to grant bail to the appellant as even the daughter of the appellant has deposed in his favour. It is a specific statement that the deceased had paramour and that he would commit the said offence.

Taking note of the aforesaid fact and the period of incarceration undergone, as the appellant has already undergone 10 years of judicial custody, we are inclined to grant bail to the appellant, subject to the conditions that may be imposed by the Trial Court.

(SWETA BALODI)
COURT MASTER (SH)

(POONAM VAID)
COURT MASTER (NSH)